

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 167/2023/EZ

Srikanta Kumar Pakal & Ors -----Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 10 State  
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 16/03/2023

**Shri Apurba Ghosh**  
Advocate for Respondent No.10  
(SEIAA), Odisha  
C/o Partha Sarathi Shamajder  
25/D Baderaipur Road  
P:O Jadavpur, Kolkata -700032  
Email-apu7law@gmail.com  
Phone No.9476239442

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Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.10 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 23.11.2023 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 to Para-35 of the OA, the deponent humbly submits that the SEIAA, Odisha has not issued any environmental clearance in favour

*[Signature]*  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD.NO.ON-71/2009  
PH:-9437627119 (M)

of Shanti Construction Pvt. Ltd. for extraction of earth/morrum from various places of Tangi-Choudwar Tahasil of Cuttack District and any other District of Odisha for construction third line railway tract from Bhadrak to Nergundi. It is submitted that the environmental clearance (EC) is mandatory for the mining of minor minerals like morrum and earth material, sand, stone etc. as per EIA Notification 2006 and subsequent amendments therein.

- 5. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 6. That the deponent reserves the right to file further affidavit as and when necessary.

Identified by  
  
 Advocate  
 16/03/24

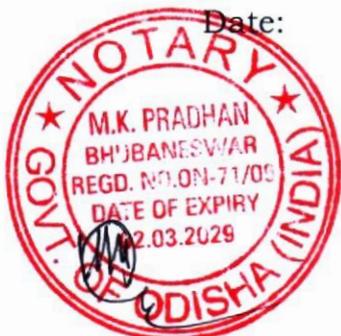
  
**Deponent**  
 MEMBER SECRETARY  
 State E.I.A Authority  
 Orissa, Bhubaneswar

**VERIFICATION**

Verified at Bhubaneswar on this day of 16<sup>th</sup> March, 2024,  
 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

**16 MAR 2024** SWORN BEFORE ME

Date:  


MANJULA KUMAR PRADHAN  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD.NO.ON-71/2009  
 PH:-9437627119 (M)

  
**Deponent**  
 MEMBER SECRETARY  
 State E.I.A Authority  
 Orissa, Bhubaneswar

16/03/24